

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:386

ANSWERED ON:22.02.2001

APPOINTMENT OF CHAIRMAN/DY. CHAIRMAN IN MAJOR PORT TRUSTS

PRABHAT KUMAR SAMANTARAY

Will the Minister of SHIPPING be pleased to state:

(a) the rules and the procedures followed for selection and appointment of Chairman/Dy. Chairman of different Major Port Trusts from among I.A.S. cadre and Port Officers;

(b) whether the rules for selection and appointment of Chairman/Dy. Chairman from among Port Officers in grade `A` and grade `B` Ports are changed frequently;

(c) if so, the reasons and the justification for such changes;

(d) whether in view of corporatisation, privatisation and commercialisation of Ports, the Port Officers are not likely to be considered for these posts; and

(e) if so, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI HUKUMDEO NARAYAN YADAV)

(a) The Central Government has been vested with the powers to make appointments to the posts of Chairmen and Deputy Chairmen in Major Port Trusts under Section 3(1) (a) & (b) of the Major Port Trusts Act, 1963. The Central Government, in exercise of these powers had issued guidelines vide letter No.A-12022/1/2000-PE-I dated 11.8.2000 to be followed for selection to posts of Chairman and Dy. Chairman either by appointing officers drawn from the Central Services/ All India Services or from the Port service, depending upon the suitability of such candidates and operational requirements of the ports.

(b) & (c) The guidelines for selection and appointment of Chairman, Dy. Chairman were framed in 1986, which were subsequently amended on 22.12.1987 and 15.7.1996 after due consideration of suggestions received from the Port Chairmen and Port Officers. The new guidelines have been framed in August, 2000 consequent to the categorization of the top level posts at Major Ports into two categories, equivalent to that of schedule `A` and schedule `B` Public Enterprises.

(d) When a Company is formed as a consequence of Corporatisation of any Major Port, the Board level appointments would take place in accordance with the procedure of Public Enterprises Selection Board. However, Port Officers will be free to apply.

(e) Does not arise.